

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

Dy. No.3 (093) of 2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the
Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Bank of India

... Financial Creditor

-Versus-

M/s. Maxim Infrastructure & Real Estate Pvt. Ltd.

... Corporate Debtor

Order delivered on 19th July, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the Financial Creditor

:

Mr. Subrata Dutta, CA

For the Corporate Debtor

:

Mr. P. Shome, Advocate


ORDER

Mr. Subrata Dutta, learned counsel appears for the financial creditor, namely Bank of India. Seen the note of the Registry. It appears that the application filed suffers from some defects.

2. In the meantime, Mr. P. Shome, learned counsel appearing for the corporate debtor, M/s. Maxim Infrastructure & Real Estate Pvt. Ltd. has requested for some time to file affidavit-in-opposition against the prayer made in the application.

3. On hearing the parties, one weeks' time is granted to the corporate debtor for filing objection. The CD is further directed to furnish simultaneously, a copy of the objection to the financial creditors. The financial creditor, if so desires, may file its reply within 3(three) days there from.

4. List the matter on 03-08-2018.


(Adjudicating Authority)

National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated Guwahati, the 19th July, 2018

Deka/19-07-2018

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